1	2	3
11.	Dehradun	IV
12.	Delhi	IV
13.	Gangtok	IV
14.	Guwahati	V
15.	Gorakhpur	IV
16.	Imphal	V
17.	Jorhat	V
18.	Kohima	V
19.	Ludhiana	IV
20	Mandi	V
21.	Monghyr	IV
22.	Moradabad	IV
23.	Nainital	IV
24.	Patna	IV
25.	Pilibhit	IV
26.	Roorkee	IV
27.	Sadiya	V
28.	Shimla	IV
29.	Srinagar	V
30.	Tezpur	V

Including more women officers in State police forces

## 3783. SHRI N.K. SINGH:

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## SHRIMATI SHOBHANA BHARTIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has asked the States/UTs to include more women officers in their police force who can also be encouraged to evolve into antihuman trafficking personnel;

(b) if so, the response of the State Governments/UTs in this regard;

(c) the details of the human trafficking cases came to the notice of Government during the last two years; and

(d) the manner in which such cases have been handled and disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Ministry of Home Affairs, Government of India has issued an Advisory dated 4th September, 2009 wherein States have been advised to increase the overall representation of women in Police Forces at all levels so that they constitute about 33% of the police.

As far as Human Trafficking is concerned, Ministry of Home Affairs, Government of India has sanctioned a sum of Rs. 8.72 crores for establishment of 115 Anti Human Trafficking Units (AHTUs) under its comprehensive scheme. Each AHTU has the composition of seven staff members which includes one Inspector, two Sub-Inspectors, Two Head Constables and Two Constables. States/UTs have been requested to include women police officers in AHTUs.

(c) and (d) As per inputs provided by National Crime Records Bureau (NCRB), the total number of cases registered under the total crime of Human Trafficking during the period 2007, 2008 and 2009 were 3991, 3029 and 2848 respectively. State/UT wise details are given in the Statement. [Refer to the Statement Appended to the Answer to USQ No. 3779 (Part a & b)]

These cases are registered, investigated and prosecuted as per provisions of law.

## Cases pending with NHRC

3784. SHRI KUMAR DEEPAK DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases pending with National Human Rights Commission (NHRC), New Delhi;

- (b) the State-wise details of the cases from 2010 till the month of June, 2011;
- (c) the cases that were disposed of during the last three years; and
- (d) the details thereof alongwith action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) State-wise details of the cases pending out of the cases registered by NHRC during the year 2010-11 and 2011-12 (upto June, 2011) are given in the Statement (*See* below).

(c) and (d) During the period from 1.4.2008 to 30.6.2011, the number of cases disposed of by the NHRC, including cases carried forward from previous years is as mentioned below:-